IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8197 of 2021

Prameshwar Gope @ Prem Gope ... ... **Petitioner**

Versus

The State of Jharkhand ... ... **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. K.S. Nanda, Advocate
For the State : Mr. Someshwar Roy, A.P.P.

02/06.09.2021 Heard Mr. K.S. Nanda, learned counsel for the petitioner and Mr. Someshwar Roy, learned A.P.P. for the State.

So far as defect no. 5(e) is concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards, defect no. 9(i) is concerned, the same is ignored.

The petitioner is an accused in connection with Gumla P.S. Case No. 140/2020.

The informant had received several calls on her mobile from a person who introduced himself as a member of an extremist organization and was demanding Rs. 50,00,000/- as extortion money.

Learned counsel for the petitioner submits that the other accused persons had demanded extortion money by taking the name of the petitioner. It has further been submitted that the petitioner is in custody since 29.01.2021.

Learned A.P.P. submits that the petitioner has got 11 criminal antecedents.

On considering the antecedents of the petitioner, I am not inclined to grant bail to him. His prayer for bail is hereby rejected at this stage.

(R. Mukhopadhyay, J.)

Alok/-